

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3586
ANSWERED ON:25.08.2006
IRREGULARITIES IN HUDCO
Pathak Shri Brajesh;Singh Deo Smt. Sangeeta Kumari

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Supreme Court has given any order to the Central Vigilance Commission for taking action against some of its officials for committing irregularities in the Housing & Urban Development Corporation (HUDCO);
- (b) if so, the details of the orders issued;
- (c) the steps taken by the Government for compliance of these orders;
- (d) whether the Central Vigilance Commission has held any talks with the Ministry in this regard; and
- (e) if so, the outcome thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (KUMARI SELJA)

- (a)to(c): The Hon`ble Supreme Court directed Central Vigilance Commission vide order dated 29.8.2005 to carry out a detailed enquiry into the alleged irregularities in HUDCO. This was done. The next date of hearing is fixed for 28th August, 2006.
- (d): No, Sir.
- (e): Does not arise in view of (d) above.